

**BEN. M. JOSHI**) : (a) Consumption of Kesari Dal is one of the causes of paraplegia. According to the report of National Institute of Nutrition, Hyderabad, a majority of the affected individual in Rewa region had suffered in the epidemic which had broken out in 1946 and 1955. The rest had developed the disease during a subsequent epidemic in 1982.

During 1979 a drought occurred in Madhya Pradesh and a survey was conducted in the endemic district or Rewa, Satna and Raipur by National Institute of Nutrition, Hyderabad in December 1979 and December 1980. The study indicated that the last major outbreak in the Rewa district was in 1962. The duration of neurological diseases in most areas encountered was around 15-25 years while in a few cases the duration was about 4-5 years. Only two cases of paralysis were detected.

(b) Under Rules 44-A of Prevention of Food Adulteration Rules, 1955 it has been provided that no person in any state shall sell, or offer, or expose for sale under any description or for use as an ingredient in the preparation of any article of food intended for sale 'Kesari Dal' and its products in any form. Notification giving effect to the aforesaid prohibition are

required to be issued by the State Governments. All the States except Madhya Pradesh, Bihar and West Bengal have prohibited the use of Kesari Dal for human consumption.

**Number of persons disabled due to Railway accidents during 1981 and 1982**

10232. **SHRI BASUDEB ACHARYA**: Will the Minister of RAILWAYS be pleased to state :

(a) how many of the Railway accidents victims were permanently disabled or partially disabled in 1981 and 1982, year-wise details thereof; and

(b) details of the provisions made for their maintenance by the Government ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN)**: (a) and (b). Statistics of persons getting permanently disabled or partially disabled due to train accidents are not being maintained by the railways. However, the number of casualties reported during 1981 and upto February 1982 is as under :

Year	Killed	Grievously injured	Simple injuries
1981	539	365	77 <sup>2</sup>
1982 (Upto Feb '82)	81	29	54

The railways pay compensation to the victims of train accidents under provisions of Indian Railways Act, 1890 and the Railway Accidents (Compensation) Rules, 1950 as amended from time to time. The maximum amount of compensation payable is Rs. 50,000/- and for injuries the amount ranges from Rs. 10,000/- to Rs. 45,000/- depending upon the nature of injury sustained.

**दिल्ली समाज कल्याण बोर्ड के लिए सरकारी आवास की व्यवस्था करना**

10233. **श्री निहाल सिंह**: क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली समाज कल्याण और मलाहकार बोर्ड के कार्यालय के लिए 6, भगवान दास रोड, नई दिल्ली को 15 हजार रु. मासिक किराए पर ले रखा है; और